Written Answer

(29

to Questions

धार्मिक तीर्थ थात्राओं के लिए भारत की यात्रा घर आने वाले विदेशी पर्यटक

3	च्याकं यूरसर	93-16, 793, 94-19, 254,	पर्वटक
4.	मलेशियः	954:—23, 682	<u> </u>
•.	चराविक् र	95-41,257	कोच गया, शिराडी, पुर्टपर्थी, शिकपीर
j.	उग् म ण्डा	अप्रैल / मई 9615	रामा स्वामी सरसंग, ज्यास
.	मा रीरास	95102	अजमेर, शिरंडी सर्व बाब, आवाग, माराव्ट आबू, कादियां
r .	सिडनी, अवस्ट्रेलिया	93150, 94195, 95215	पुट्रपर्थी, मञ्जूप, बृन्दाकन
t.	अपन	942	बोध गया, स्वरताय
١.	पनामा	93-15, 94-6, 95-34	सत्य सर्थ काम आक्षम
a,	भूटार	93-8, 94-8, 95-3	बोध एक, आएनासी, सारनाथ, कुसीनगर, एजनीर, नालन्दा
, .	तंत्रानिया	93-65, 95-75	दिल्ली, कस्त्रकात, मुबनेश्वर, पट्टपर्वी, महास वे स्थित व्यक्तित स्थान
2.	लभोस	94-2, 95-9, 96-8	क्रिकेस, मद्रस, पुरुटपर्धी, बंगलीर
3.	यंगोन, स्यांभार	93-344, 95-756	कोध गवा, जागिरी
4.	पकिस्तान	93-44426, 94-2162, 95-591	बप्सं इंग्डिंग, श्रृतिकेश, कुरुक्षेत्र, दिल्ली, अमृतसा
5.	ट्रिनीक्षर और टोनापे	93-40, 94-33, 95-28	पुट्टपर्की, साजन्टश्यक् मैसूर, बच्चर, श्वास्थित, प्रशासि जिलवा।, शान्त प्रदेश
6	मंगो रि ग्या	93-36, 94-58, 95-82	धर्मताला, चोच गवा, वारानासी, सारनाव, वहर्ष अकादमी, एंदगई
7.	फिर ीपी न्स •	95-68	एनस्थान में माऊन्टमान् वृद्यान में आई इस के सी औ एन, दिल्ली में इकात निवासुदीन
2.	स्वीकन	93-1	कृदाका, क वंत्राल में मायापुर
9	दक्षिण आधीका	94-6306, 95-12, 799	साई बाबा अल्प्रम, तिरूपति, चित्रती दरगृह, गुजरात में मुस्तिम
D.	श्रीलंका	93-1050, 94-3373, 95-6279	पूजा स्थापन कोछ गया
1.	tua	93-2, 94-3, 95-2	नाम पना दिल्ली, बैदराबाद, बम्बई
2.	मस्बद, अवेमान	93-14, 94-22, 95-28	
3.	बंगलादेश	93-750, 94-700, 95-649	तिस्त्रियपस्ती, मर्दूरं, वैर्ककारी (तमिलनड्) अवमेर शरीक मिरवाप वर्षः वागगार्थं वर्षः
	- 110411	93-750, 94-750, 95-675	गण्यपुर ०स, व्यवसाध वस
4.	STATES OF	93-5452, 94-9312, 95-4302	वृंदास्त्र, पंचमकी, युश्टपकी
5.	सिंगापुर	93-514, 94-944, 95-1205	वृद्धका, प्रवासका, कुटरपञ्च चंगरके, कहास, दिल्ली, आन्ध्र प्रदेश
6.	कैप्पी	93-3354, 94-3945, 95-5827	महोर कंत्रीपुरव, पुटटनकी, महानलीपुरव, बोध एक स्वरत्तक, करणस्वी, करणदा, कुरीनम्ब
7.	<u>भेडरगास्कर</u>	93-6, 94-34, 95-7	पारणाता, पारण्या, कुरावनस्य बन्सं, स्टाबस्स, स्वादेश आसम
3.	-द्रभेदियः	93-14, 94-3, 95-5	पुटटपर्डी, वर्णसारक, भधुरक पूंचलन, सिरावी आसम, राषास्वानी, स्वास, केरा समा, कथमान सिंह व्यास, दिल्ली, प्रतांति निसंसम,
7.	अवेंन्द्रीया	93-1914. 94-2135, Vs-2036	काम प्रदेश में अन्तराष्ट्र शहर सर्वे वाक अञ्चल, बेदाना आका, कराकता में रामकृष्ण पुरस
). J.	वैकांक	93-374, 94-823, 95-988	राज पाना राज्या, बदाच कात्रम, कशकता म शमकृष्ण पुरस कुरते नगर, सारमध, धावसते, खेल गण संख्

Pakistan's Naval Power

427. DR. D. VENKATESHWAR RAO; Will the Minister of DEFENCE be pleased to state:

- (a) wheter Pak would edge over Indian Navy with P-3C orion aircraft from the USA;
- (b) if so, whether Government have examined the repercussions in this re gard:
- (c) if so, to what extent Pakistan Navy has been strengthened; and
- (d) the steps taken by Indian Government to meet the challenge from Pakis tan Navy?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (d) Induction of P-3C Orion aircraft from USA would increase the fire power of the Pakistan Navy. To neutralise this

enhanced threat, adequate measures have been identified.

- (c) with P-3C Orion aircraft, the Pakistan Navy would be able to carry 4 more time of anti-ship missiles. The missiles which these aircraft are likely to use have a higher range and accuracy.
- (d) In order to keep pace with the ever changing scenario in the region, certain critical measures have been identified alongwith on-going projects.

Implementation of Recommendations of the Sarkaria Commission

- 428. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government have taken any decision to accept the recommendations of the Sarkaria Commission in regard to Centre State relations;
- (b) if so, the manner in which they propose to implement the same keeping in view the post-election scenario; and
- (c) whether some modifications are proposed to be made by Government in regard to the recommendations made in the Sarkaria Commission report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MAQBOOL DAR): (a) to (c) The recommendations of the Sarkaria Commission numbering 247 were placed before the Inter-State Council in its first meeting held on 10th October, 1990. The Council decided to constitute a Sub-Committee to consider the recommendations and submit its report. Out of 247 recommendations, the Sub-Committee has considered, in its six meetings held so far, 190 recommendations. In the light of the report of the Sub-Committee and the recommendations of the Inter-State Council thereon, decision will be taken by the Government on the recommendations of the Sarkaria Commission.

Voting Rights to citizens Living Abroad

- 429. SHRI K.R. MALKANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that many countries have given the voting right to their citizens living abroad;
 - (b) if so, the details thereof;
- (c) whether Government of India do not propose to do the same; and
 - (d) if so, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes Sir.

- (b) As per enclosed statement (see below)
- (c) No, Sir. Under existing law for a person to be entitled to be registered as a voter in a particular constituency, one of requirements is that he/she should be ordinarily resident of that constituency. In certain cases, where persons are forced to remain away from their home constituency by the compulsion of their office under the Government of India and in public interest, provision has been made for enrolment of such persons by treating them as ordinary resident of the constituency where they would have resided but for compulsion of their office under the Government of India. Therefore, there is no justification under existing law to grant voting rights to those who are normally not resident in their constituency out of their own volition and in their own personal private interest.
- (d) As pointed out in (c) above, the basic concept of direct elections form territorial constituencies envisages a direct nexus between the voter and the constituency from where he/she intends to vote and this nexus arises by reasons of his/her ordinary residence in the constituency. In addition, there would be practical difficulties in extending voting rights to Indian citizens living abroad.